

practices for various crops in different regions.

(iii) Monitoring and forewarning pest and disease situation for timely and needbased control measures.

(iv) Conserving and augmenting biological control agents.

(v) Popularising needbased and judicious use of chemical pesticides.

(vi) Demonstrations and education of farmers for adoption of Integrated Pest Management approach.

(b) These measures have proved effective in controlling pests keeping the use of toxic pesticides restricted. Further bio-control measures have helped in controlling various pests of Rice, Cotton and Sugarcane dispensing with the use of chemicals considerably.

Remunerative Price for Coconut Growers in Andhra Pradesh

*20. SHRI SRIHARI RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether he is aware that due to non-fixation of remunerative prices for coconuts, the prices have sharply slumped suddenly to about Rs. 900/- per thousand as against the earlier price of Rs. 3,000/- per thousand ; and

(b) if so, steps taken by Government for ensuring a reasonably remunerative price to growers for their produce ?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH) : (a) and (b) It is the responsibility of State Government to organise assistance to the coconut growers when the prices of coconut come down to uneconomic levels. The price of coconut at Rajahmundry does not appear to have reached Rs. 3,000 per thousand nuts at any time in the last five years. It has reached Rs. 1250 per thousand

nuts in October, 1985. The State Government of Kerala through its Cooperative Marketing Federation has inter-vened in the market to support coconut farmers. The State Government of Andhra Pradesh has been advised to study the Kerala Scheme for necessary action.

Construction of Drains and Development of Roads in Trans-Yamuna Area

1. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether construction of drains and levelling and developing of roads has been undertaken in Laxmi Nagar, Shakarpur in trans-Yamuna areas ;

(b) whether work has been completed and roads and lanes have been cleared of earth-malba etc. dumped in the course of construction of drains ;

(c) whether Delhi Development Authority have inspected the level and flow of water ;

(d) whether they are satisfied with the work and quality and quantity of material used ;

(e) whether they have inspected that drains have already started cutting and water is flowing on the roads ;

(f) whether any complaints have been received and samples have been taken to ascertain the quality and proportion of cement used ; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) The works are in progress and likely to be completed shortly. Wherever the work has been completed, the malba has been removed from the site.

(c) Yes, Sir.

(d) Yes, Sir.

(e) The work of construction of drains is in progress but these are yet to be connected with the peripheral services. As soon as this is completed, these will function smoothly. There are certain obstructions on the way due to electric poles, and the matter of shifting these poles has been taken up by DDA with DESU.

(f) There are no specific complaints regarding quality of work from any particular area.

(g) Does not arise.

Liberalisation of Urban Land Ceiling Act

2. SHRI K.S. RAO : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there is any proposal under the consideration of Government to liberalise the Urban Land Ceiling Act with a view to bring down the prices and encourage house construction ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) Some proposals for amending the Urban Land (Ceiling and Regulation) Act, 1976 are under consideration.

House Sites for Rural Families During Sixth Plan

3. SHRI PRAKASH CHANDRA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of rural families who have been given house sites during the year 1984-85, State-wise details thereof ;

(b) what was the target fixed for this purpose during Sixth Five Year Plan ;

(c) whether this target had been fulfilled ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) The target was to allot house sites to 68 lakh rural landless families during the Sixth Five Year Plan.

A statement indicating the number of rural landless families allotted house sites during the year 1984-85 (State-wise) is given below.

(c) and (d) Housing, being, a state subject, all the social housing schemes including the scheme of the allotment of house sites are being implemented by State Government/UT administrations. The Union Government only monitors this scheme.

Statement

Statement showing the number of Rural Landless families allotted house sites during the year 1984-85 (State-wise). @

S. No.	Name of the State	No. of persons allotted house sites.
1.	2	3
1.	Andhra Pradesh	3,24,567
2.	Assam	36,666
3.	Bihar	18,392
4.	Gujarat	65,118
5.	Haryana	9,813
6.	Himachal Pradesh	—
7.	Jammu & Kashmir	643
8.	Karnataka	78,001
9.	Kerala	9,885
10.	Madhya Pradesh	41,545
11.	Maharashtra	17,144
12.	Orissa	44,608
13.	Punjab	—